



Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Jammu.

**Notification**

**Jammu, the 31<sup>st</sup> March, 2016**

**SRO 108** - In exercise of powers conferred by section 5 of the Jammu & Kashmir Levy of Tolls Act, Smvt. 1995 (Act No. VIII of 1995), the Government hereby direct that in para first of notification SRO 22 dated 31<sup>st</sup> January, 2004 read with SRO 112 dated 01-04-2015, for the figures and words "31<sup>st</sup> of March, 2016 or till the new industrial policy is notified, whichever is earlier", the figures and words "30<sup>th</sup> of June, 2016" shall be substituted.

This notification shall be deemed to have come into force w.e.f 15-03-2016 i.e the date when Industrial Policy 2016 stands adopted by the Industries and Commerce Department.

By Order of the Government of Jammu and Kashmir.

Sd/-

**(Navin K. Choudhary), IAS**

Commissioner/Secretary to Government  
Finance Department

No. ET/Estt/153/2015(part)

Dated: 31-03-2016

Copy to the:-

1. Financial Commissioner, J&K, Revenue.
2. Financial Commissioner, Planning & Development Department.
3. Principal Secretary to Hon'ble Governor.
4. All Principal Secretaries to the Government.
5. All Commissioner/Secretaries to the Government.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner/Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
8. Director General Information, J&K, Jammu.
9. Commissioner Commercial Taxes, J&K, Jammu.
10. Excise Commissioner, J&K Jammu.
11. All Heads of Department.
12. All Deputy Commissioners.
13. General Manager, Government Press, Jammu/Srinagar.
14. Private Secretary to Chief Secretary, J&K.
15. Private Secretary to the Commissioner/Secretary to the Government, Finance Department.
16. Government order file/Stock file/Finance Website/GAD website.

**(Bharat Singh) KAS**

Additional Secretary to Government  
Finance Department

*Jabal*  
31/3